



2026:AHC:37648

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 465 of 2026

Rajeev Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Chaudhary
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Supplementary affidavit filed today are taken on record.
2. Though the present writ petition has been preferred with a prayer for mandamus commanding the respondents to release and disburse the service dues of Sandeep Kumar in favour of the petitioner nos. 1 and 2 in the light of the registration will deed dated 08.09.2025 executed by late Sandeep Kumar Singh but the learned counsel for the writ petitioner submits that the parties have entered into compromise now no dispute remains pending. Accordingly, the writ petition is dismissed as infructuous.
3. At this stage, learned counsel for the writ petitioner submits that the representation is pending before the respondent no. 2.
4. In the opinion of the Court, it is always open for the writ petitioner based upon the compromise so entered into between them though insist for disposal of the representation which under law which is maintainable and, case such representation is preferred, the same be decided strictly in accordance with law by respondent no. 2, S.P. (Karmik), Police Headquarters, Lucknow.
5. With the aforesaid observations, the writ petition is **dismissed as infructuous.**

February 19, 2026
Rajesh

(Vikas Budhwar,J.)